

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPEAL NO: 87970 OF 2013

[Arising out of Order-in-Original No: 07/CEX/COMMR/KOP/2013 dated 23rd
April 2013 passed by the Commissioner of Central Excise & Customs, Kolhapur.]

Hindustan Unilver Ltd

Plot No. B/7, Lote Parshuram, MIDC
Tal: Khed, Dist: Ratnagiri

... Appellant

versus

Commissioner of Central Excise

Vasant Plaza, Commercial Complex, Rajaram Road,
Bagal Chowk, Kolhapur – 416 001

...Respondent

APPEARANCE:

None for the appellant

Shri P K Acharya, Superintendent (AR) for the respondent

CORAM:

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO: A / 85985 /2023

DATE OF HEARING: 22/06/2023
DATE OF DECISION: 22/06/2023

PER: CORAM

Appellant had sought coverage under Sabka Vishwas (Legacy

Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*